Mr.Rajendran Nair/Ranakumar th.proxy SCSC through proxy & Ajith Narayanan, ACCSC

Heard M.P. allowed. Counter affidavit mentioned therein will be relevant for this case also. Heard in part. List, for further hearing on 28.2.92(AN).

We have heard the arguments of the learned counsel for both the parties. In the interest of justice and considering hat a vital question in all these cases are involved we have admitted all the applications and condone the delay if there has been in any one of them. In certain cases we are told that representations are not been filed. Conisdering that the issues involved are identical we ned not delay the matters in this application by going through he formality of requiring applicants to file a representation especially when identical applications are pending before us.

Accordingly the objection regarding non submission of representation is also overfuled.

The first of the f JUDGMENT on 31.3.92.

28.2.92

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